

The Deputy Minister of Finance  
(Shri B. E. Bhagat): No, Sir.

**चम्बा-बेनीखेत सड़क**

\*६६६. श्री पद्म देव : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) हिमाचल प्रदेश में परेल के निकट चम्बा-बेनीखेत सड़क की मरम्मत पर १९४८ से १९५७ तक कुल कितना व्यय हुआ ;

(ख) क्या सरकार चम्बा को इस अस्थायी मार्ग के अतिरिक्त किसी अन्य मार्ग के जरिये मिलाना चाहती है ; और

(ग) यदि नहीं, तो इस के क्या कारण हैं ?

गृह-कार्य मंत्रालय में राज्य-मंत्री (श्री दातार) : (क) लगभग एक लाख रुपया ।

(ख) जी हां ।

(ग) प्रश्न नहीं उठता ।

श्री पद्म देव : क्या मैं जान सकता हूँ कि, चूंकि साल में तकरीबन सात-आठ महीने यह रास्ता बन्द रहता है और कितने ही गांव इस सड़क के कारण कुछ अन्न के बाद गिर जायेंगे, अभी तक कोई ऐसी योजना बनाई गई है जिस से इन को यहां से तबदील कर के दूसरी जगह ले जाया जा सके ?

Shri Datar: Government are aware of the difficulties caused by landslides almost every year, and that is the reason why there are two proposals before Government, one, to construct a road higher up the present road, and the other, is to construct a bridge and take a road across the river.

Northern Zonal Council

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\*997. { Shri Vajpayee:  
Sardar Iqbal Singh:  
Shri D. C. Sharma:  
Shri Ram Krishan:  
Shri Hem Barua:  
Shrimati Ila Palchoudhuri:

Will the Minister of Home Affairs be pleased to state:

(a) whether the third meeting of the Northern Zonal Council was held recently;

(b) if so, the items discussed; and

(c) the decisions taken?

The Ministry of State in the Ministry of Home Affairs (Shri Datar): (a) the third meeting of the Council was held on 2nd March, 1958.

(b) A copy of the agenda of the meeting is placed on the table of the House. [See Appendix V, annexure No. 48]. The Council also discussed the question of having a Common Reserve Police Force for the zone.

(c) The proceedings of the meeting have not been received so far from the Zonal Council Secretariat. A summary of the important decisions taken by the Council will be laid on the table of the House as soon as possible.

Shri Hem Barua: May I know whether the Inspector-General of Police of Punjab is empowered to examine the proposal of the Home Ministry for the establishment of man-power pool on a zonal basis, and if so, when he is expected to submit his report?

The Minister of Home Affairs (Pandit G. B. Pant): I do not know what the Inspector-General of Police has to do with the man-power position of the country. I am not aware of the connection between the two.

Shri Hem Barua: I was referring to the zonal police.

**Pandit G. B. Pant:** So far as the zonal police goes, it is not only the Inspector-General of Police Punjab, but the Inspectors-General of all the States within the zone, who have been asked to consider the question and to give their advice to the zonal council to be considered at its next meeting.

**श्री हेम राज :** पिछली ज़ोनल काउंसिल की मीटिंग में यह फैसला हुआ था कि पश्चिमी का जो एक्सपोर्ट होता है, उस का कुछ हिस्सा देहाती इंडस्ट्री के लिये रख लिया जाय और बाकी एक्सपोर्ट होने दिया जाय। इस के लिये काश्मीर, पंजाब तथा हिमाचल प्रदेश के लिये जुदा जुदा कोट मुकर्रर किये गये थे। मैं जानना चाहता हूँ यह जो फैसला हुआ था, इसको कार्यान्वित करने के लिये क्या कदम उठाये गये हैं ?

**पंडित गो० ब० पन्त :** जिन स्टेट्स का ताल्लुक है वे कोशिश कर रही हैं उस के मुताबिक भ्रमल करने की।

**श्री हेम राज :** अगर वे उस पर भ्रमल न करें, तो फिर उमके बाद क्या कार्रवाई कां जायगी ?

**पंडित गो० ब० पन्त :** अभी तक तो वे कर रही हैं। पहले से यह समझ लेना मुनासिब नहीं है कि वे नहीं करेंगी। इस तरह से समझ लेना तो यह कहना होगा कि तुम मत करो।

**Shri D. C. Sharma:** May I know which State is responsible for taking down the proceedings of this Zonal Council and for submitting them to the Home Ministry?

**Pandit G. B. Pant:** The proceedings are recorded and they are submitted to the Home Ministry. The Home Minister is invariably present at the meetings of these Councils, and I think he has also personal knowledge of what happens in these Councils.

**श्री पद्म देव :** मैं जानना चाहता हूँ कि क्या काउंसिल के अन्दर चम्बा में चावल

न जाने की रूकावट पर भी क्या कभी बिचार किया गया है ?

**पंडित गो० ब० पन्त :** वहाँ पर खास तौर पर चम्बा में चावल की दिक्कत के बारे में शायद गौर नहीं हुआ है। पर चम्बा में चावल के जाने में रूकावट है, यह सही बात है, क्योंकि रास्ते आसानी से चावल को के जाने के चम्बल को नहीं हैं।

**Mr. Speaker:** I would suggest that hereafter such questions ought to be asked only in those States which are constituent members of the Zonal Council. Merely because the Home Minister takes part in them, is it at all proper that we should go into details of what happens in the Zonal Councils?

**An hon. Member:** This is an inter-State matter.

**Shri Tangamani:** Several States come into the picture.

**Mr. Speaker:** I agree, but not all the States of India or the Centre.

**Some hon. Members:** Several States are concerned.

**Mr. Speaker:** There are four or five Zonal Councils, and some States are attached to each Zonal Council. The Home Minister goes there to guide them. Merely because of that, are we to take up all those matters? Is this House clothed with powers in regard to all those affairs so as to ask what the supply position of rice is in Chamba, how much is exported, and so on? Are we adding to the Union List now? I am not going to allow such questions.

**Shri M. L. Dwivedi:** Such questions cannot be discussed in any particular State.

**Mr. Speaker:** They can be discussed.

**Shri M. L. Dwivedi:** The discussion in the Zonal Council is a matter with respect to which this House has the right to ask questions.

**Mr. Speaker:** This House has no right unless it relates to a component part over which this House has jurisdiction as, for instance, Himachal Pradesh.

So far as Himachal Pradesh is concerned, I can understand. But, take for instance, other Zonal Councils, say, the Southern Zonal Council. This matter may be raised in each of the legislatures of the component States. Merely because an hon. Minister goes from here, we are not clothed with jurisdiction over these matters.

**Shri Harish Chandra Mathur:** These are questions of inter-State importance.

**Mr. Speaker:** But not connected with the Centre. Rajasthan and Punjab are not the Centre's concern in this matter.

**Shri Harish Chandra Mathur:** The question is concerned with inter-State affairs. Inter-State affairs can only be discussed here. They cannot be discussed in a particular State.

**Mr. Speaker:** All right. I will consider this anyhow.

श्री पद्म देव : : अध्यक्ष महोदय,  
हिमाचल प्रदेश मंत्र के अधीन है ।

अध्यक्ष महोदय : वह ठीक है लेकिन  
अब यह प्रश्न समाप्त होना चाहिये । मे  
और अधिक स्पष्टीकरण की आवश्यकता नहीं करूंगा ।

I will consider this question of inter-State affairs and how far we shall exercise jurisdiction over that matter.

### Kerala Education Bill

Shri Vasudevan Nair:  
Shri V. C. Shukla:  
Shri N. R. Munisamy:  
Shri Mohan Swarup:  
Shri D. C. Sharma:  
\*998. Shri Heda:  
Shri Warrior:  
Shri A. K. Gopalan:  
Shri Punnoose:  
Shri Vajpayee:  
Shri Wodeyar:

Will the Minister of Home Affairs be pleased to state:

(a) when the Central Government received the Kerala Education Bill, 1957 for obtaining the Assent of the President; and

(b) at what stage the matter is at present?

The Minister of State in the Ministry of Home Affairs (Shri Datar):  
(a) The Bill was received on the 4th October 1957.

(b) A reference is being made to the Supreme Court.

**Shri Vasudevan Nair:** Which are the specific points of fact or law that are being referred to the Supreme Court?

The Minister of Home Affairs (Pandit G. B. Pant): There are certain matters which seem to impinge on the Constitution and with regard to which the Ministry of Law and the Attorney-General are agreed that certain clauses offend certain other clauses of the Constitution. So it was considered desirable to refer the matter to the Supreme Court instead of withholding the assent of the President.

**Shri Vasudevan Nair:** Some months back the Prime Minister stated in a press conference that the Bill was being referred to the Supreme Court in order to avoid litigation by private parties in the future. Is it not a fact that private parties still can contest the Bill in the Supreme Court after this?

**Pandit G. B. Pant:** Whether private parties could do so or not, the question